

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-605(PB)/2017

IN THE MATTER OF:

Gaurav Monga Applicant/Petitioner
Vs.
Unitech Limited Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Dhruv Sood, Advocate
For the Respondent :

ORDER

Against the respondent company, Hon'ble the Supreme Court is seized of the matter and the petitioner/Operational Creditor may file an appropriate application there, if so advised.

However, learned counsel for the petitioner states that permission be granted to withdraw the petition at this stage with liberty to file the same later.

Dismissed as withdrawn with liberty as mentioned above.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)